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C.A.No. 1174 OF 2002

ITEM No.1A

Court No. 3

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.1174 OF 2002

SUKANYA HOLDINGS PVT. LTD.

APPELLANT (S)

VERSUS

JAYESH H. PANDYA & ANR.

RESPONDENT (S)

Date : 14/04/2003 This/These Appeal(s) was/were listed for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s)

Mr. E.C. Agrawala, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agarwal, Adv.
Mr. Alok Agarwal, Adv.
Mr. Manu Krishnan, Adv.
Mr. Vivek Yadav, Adv.

For Respondent (s)

Mr. N.R. Choudhary, Adv.
Mr. Somnath Mukherjee, Adv.

UPON hearing counsel, the Court made the following

O R D E R

HON'BLE MR. JUSTICE M.B. SHAH pronounced the judgment of the Court dismissing the appeal for the reasons recorded in it. There shall be no order as to costs.

It would be open to the parties to request the Court for expeditious disposal of the suit.
REPORTABLE.

KALYANI (JANKI BHATIA)
COURT MASTER

(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE.)